

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
STARRED QUESTION NO. 194
TO BE ANSWERED ON 20/12/2023

National Co-operative Society for export

194 # SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of COOPERATION be pleased to state

- (a) whether any national cooperative society has been set up exclusively for export, if so, the details thereof; and
- (b) whether the said Co-operative society has been permitted by Government to export, if so, the details thereof?

ANSWER

MINISTER OF COOPERATION
(SHRI AMIT SHAH)

(a) to (b): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (b) in respect of Rajya Sabha Starred Question no. 194 for reply on 20th December, 2023 regarding National co-operative society for export asked by Smt. Geeta alias Chandraprabha.

(a) to (b): Ministry of Cooperation has set up National Cooperative Exports Limited (NCEL) under the Multi-State Cooperative Societies (MSCS) Act, 2002. NCEL will provide a complete ecosystem for promotion of exports mainly of agri commodities for the benefits of our farmers, in which India has a comparative advantage. All cooperative societies from the level of primary to apex, who are interested in exports, are eligible to become its members.

This society will focus on exporting the surpluses available in the Indian cooperative sector by accessing wider markets beyond the geographical contours of the country, thereby, increasing the demand of Indian cooperative products/services across the globe and fetch best possible prices for such products/services. It will promote exports through various activities including procurement, storage, processing, marketing, branding, labelling, packaging, certification, research and development, etc. and trading of all types of goods and services produced by cooperative societies. The society will also help in arranging finance, provide technical guidance, help in training and capacity building, develop and maintain market intelligence system, implement related government schemes and undertake any other such activities which will increase exports from the cooperative sector and other related entities.

This society will provide thrust to exports from cooperative sector by acting as an umbrella organization for carrying out and promoting exports. This will help in unlocking export potential of Indian cooperatives in global markets. NCEL will also help cooperatives in getting benefits of various export related schemes and policies of different ministries of Government of India in a focused manner through 'Whole of Government Approach.' This will also help in achieving the goal of "Sahkar-se-Samriddhi" through the inclusive growth model of cooperatives where the members would benefit both by realization of better prices through export of their goods and services and also by dividend distributed out of the surplus generated by the society. The provisions for the distribution of dividends to its members is upto 20% as per Clause 55 and Clause 58 of bye-laws of NCEL. NCEL, will also provide final price of products to members by distributing upto 50% of net surplus as per scheme given in clause 54 of its bye laws.

As per information provided by NCEL, so far, they have received 3,794 applications for membership under different classes from 24 States/UTs. NCEL has so far got permission for exports of 14,92,800 MT non-Basmati white rice to 16 countries, 8,98,804 MT broken rice to 05 countries, 14,184 MT wheat grain, 5,326 MT wheat flour & 15,226 MT maida/semolina to 01 country and 50,000 MT sugar to 02 countries.
